

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1758
ANSWERED ON:09.12.2015
Paperless Emigration
Singh Deo Shri Kalikesh Narayan

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government has received complaints regarding the delay in emigration clearance, despite the installation of the e-migrate system;
- (b) if so, the details thereof including the measures adopted to address these grievances;
- (c) whether Indian Missions were requested to expedite the registration of Foreign Employers under the e-migrate system;
- (d) if so, the details thereof and the status of the request as on date;
- (e) whether some of the foreign employees have shown reluctance to register under the e-migrate system and if so, whether any remedial measures have been put in place for the same; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE FOR OVERSEAS INDIAN AFFAIRS
GENERAL V.K. SINGH (RETD.)

a) to (f): e-Migrate system was launched on 26th May, 2014 in Protector of Emigrants(POE) Delhi office and then subsequently it was launched in all POE offices in a phased manner prior to the decision to issue all emigration clearances only through e-Migrate system with effect from 25th September 2014.

Emigration Clearance granted during 2014 and 2015 for the period January – September, is as under:

No. of Emigration Clearance

Month 2014 2015

January 69259 76479

February 62472 69144

March 80753 88187

April 79939 84158

May 83466 79812

June 80619 63977

July 75477 65017

August 27107 53197

September 67567 55138

Total in year 626659 635109

However, the registration of Foreign employers (FEs) under the e-Migrate system through the Indian Missions was taken up in phased manner starting from 1st June, 2015 as follows:

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No. Criteria of No of workers Schedule

1 FEs recruiting more than 150 1st June 2015

2 FEs recruiting More than 50 workers 1st July 2015

3 FEs recruiting More than 20 workers 1st Aug 2015

4 All FEs 1stOctober 2015

The e-Migrate system aims to provide efficiency and transparency in the recruitment of Emigration Check Required (ECR) category Indian workers for overseas employment. The complaints received regarding e-Migrate are largely in the nature of initial teething troubles of an e-governance project. The stakeholders, such as Indian Missions and recruiting agents have been consulted in the matter. The remedial steps taken in this regard include simplification of processes, namely Foreign Employer (FE) registration process; process for direct recruitment and manual attestation required in respect of domestic sector and unskilled workers.

Indian Missions have been requested to expedite the registration of FEs in the e-Migrate system.

Registration of FEs under the e-Migrate system is essentially required for improving the efficiency and transparency of the recruitment process.

The remedial measures taken so far have helped in improving the registration of FEs under the e-Migrate system. The data on number of FEs registered in respect of some major countries as on 5th December, 2015 is given below:

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No Country No. of FEs registered in the system

1 Kuwait 3592

2 Qatar 1413

3 Saudi Arabia 1788

